

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Insolvency) No. 301 of 2025

IN THE MATTER OF:

Lal Chand Morani

...Appellant

Versus

Satyendra Prasad Khornia & Anr.

...Respondents

Present:

For Appellant : Mr. Gaurav Mitra, Sr. Advocate with Mr. Vivek Jain, Mr. Bhrigu Sharma, Mr. Puneet Parihar, Mr. Rajat Jain, Advocates.

For Respondents : Mr. Anupam Singh, Mr. Ajeyo Sharma, Advocates for R-2.

O R D E R
(Hybrid Mode)

24.02.2025: Learned counsel for the Appellant submits that Appellant is ready to liquidate the amount as has been shown in Part IV and approach the Respondent to settle the matter. Learned counsel for the Appellant submits that he is carrying cheque of amount of Rs.1 Crore to be paid to the Bank or deposit in the Court. Learned counsel for the Bank submits that he needs to obtain instructions in this regard.

Learned counsel for the Bank may obtain instruction.

List this Appeal on **03.03.2025**.

Till the next date, Resolution Professional may proceed to collate the claims but shall not constitute the CoC.

[Justice Ashok Bhushan]
Chairperson

[Barun Mitra]
Member (Technical)

[Arun Baroka]
Member (Technical)